

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 170 of 2013 & 20 of 2014**

**Dated : 27<sup>th</sup> August, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of:**

**Appeal No. 170 of 2013**

**Rithwik Energy Generation Pvt. Ltd. ... Appellant(s)**

**Versus**

**State Load Despatch Centre & Ors. ... Respondent(s)**

**Appeal No. 20 of 2014**

**Rithwik Energy Generation Pvt. Ltd. ... Appellant(s)**

**Versus**

**Bangalore Electricity Supply Co. Ltd. ... Respondent(s)**

Counsel for the Appellant(s) : (A. Nos. 170/13 & 20/14)  
Mr. Basava Prabhu S. Patil, Sr.  
Advocate  
B.S. Prasad

Counsel for the Respondent(s) : (A. No. 170/13)  
Ms. Swapna Seshadri for R 1 & R-2  
Mr. Asmi Mohan for A.M. Shodhan  
Babu for R-3.

(A. No. 20/14)  
Ms. Swapna Seshadri for R-1

Contd....P2/-

**ORDER**

Heard the learned counsel for the appellant.

Learned counsel for the respondents seek one week's time to file written submissions. They are permitted to do so by 3<sup>rd</sup> September, 2014 and serve copy thereof on the other side

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Judgment is reserved.

**(Justice Surendra Kumar)**  
**Judicial Member**  
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**(Rakesh Nath)**  
**Technical Member**